

**The Tripura Registration of Births & Deaths Rules, 1975**  
Along with 1<sup>st</sup> Amendment dt. 01-04-1987 (Repealed)



TRIPURA



GAZETTE

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PART-I—Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

Government of Tripura  
Health and Family Planning Department.

No. F. 10(48)-SBHI/73. Dated, Agartala, the 6th Jan., 1976.

**NOTIFICATION**

13 of 1969.

In exercise of the powers conferred by section 30 of the Registration of Births and Deaths Act, 1969, the State Government of Tripura with the approval of the Central Government hereby makes the following rules, namely :—

Short title, extent and commencement.

1. (1) These rules may be called the Tripura Registration of Births and Deaths Rules, 1975.

(2) These rules extend to the whole of the State of Tripura.

(3) These rules shall be deemed to have come into force on and from the first day of November, 1972.

Definitions.

2. In these rules, unless the context otherwise requires,

(a) "Act" means the Registration of Births and Deaths Act, 1969 ;

(b) "Form" means a Form appended to these rules ; and

(c) "Section" means a section of the Act.

Period of gestation under section 2(I) (G)

3. The period of gestation for the purpose of clause (g) of sub-section (I) of section 2 shall be twenty-eight weeks.

Submission of report under section 4(4)

4. The report under sub-section (4) of section 4 shall be prepared in Form No. 1 and shall be submitted along with the statistical report referred to in sub-section (2) of section 19, to the State Government by the Chief Registrar every year by the 31st July of the year following the year to which the report relates.

Form etc. for giving information of births and deaths under sections 8 & 9.

5. (1) The information required to be given to the Registrar under section 8 or, as the case may be, section 9, shall, if given in writing, be in Form Nos. 2, 3 and 4 for the registration of a birth, still birth and death respectively, and if given orally, mention the several particulars in the relevant Form.

(2) The information referred to in sub-rule (1) shall be given--

(a) in a municipality or a cantonment or a notified area committee.

(i) within seven days from the date of birth or still birth ; and

(ii) within three days from the date of death ,

(b) in any other area--

(i) within fourteen days from the date of birth or still birth ; and

(ii) within seven days from the date of death.

Birth or death in a vehicle under section 8 (I) (f).

6. (1) In respect of a birth of or death in a moving vehicle, the person incharge of the vehicle shall give or cause to be given the information under sub-section (I) of section 8 at the first place of halt.

EXPLANATION :--For the purpose of this rule, the term "vehicle" means conveyance of any kind used on land, air or water and includes an aircraft, a boat, a ship, a railway carriage, a motor-car, a motor-cycle, a cart, a tonga and rickshaw.

6. (2) In the case of deaths (not falling under clauses (a) to (e) of sub-section (I) of section (8) in which an inquest is held, the officer who conducts the inquest shall give or cause to be given the information under sub-section (I) of section 8.

Time and Form for notifying information under section 10 (1).

7. (1) Every person required to notify a birth, still birth or death under section 10 shall give information thereof to the Registrar in Form Nos. 5, 6, or 7, as the case may be.

(2) Such information shall be given—

(a) in a municipality or a cantonment or a notified area committee.

(i) within seven days from the date of birth or still birth ; and

(ii) within three days from the date of death ;

(b) in any other area—

(i) within fourteen days from the date of birth or still birth ; and

(ii) within seven days from the date of death.

Any area under section 10(2).

(3) Any area for the purpose of section 10 (2) shall mean any area covered by the premises of the V. M. & G. B. Hospitals at Agartala. The Registrar for such area shall obtain the certificate as to the cause of death in form No. 8 at the time of receiving the information from such person as required by this Act to give the information concerning death.

From of certificates under section 10 (3).

8. The certificate as to the cause of death required under sub-section (3) of section 10 shall be issued in form No. 8 and the Registrar shall, after making necessary entries in the register of births and deaths, forward all such certificates to the Chief Registrar or the officer specified by him in this behalf by the 10th of the month immediately following the month to which the certificates relate,

Extracts of registration entries to be given under section 12.

9. The extracts of particulars from the register relating to births or deaths to be given to an informant under section 12 shall be in Form No. 9 or Form No. 10, as the case may be.

Authority for delayed registration and fee payable thereof under section 13.

10. (1) Any birth or death of which information is given to the Registrar after the expiry of the period specified in rule 5, but within thirty days of its occurrence, shall be registered on payment of a late fee of rupee one.

(2) Any birth or death of which information is given to the Registrar after thirty days, but within one year of its occurrence, shall be registered only with the written permission of the officer authorised by the State Government in this behalf and on payment of a late fee of rupees three.

(3) Any birth or death which has not been registered within one year of its occurrence, shall be registered only on an order of a Magistrate of the first class and on payment of a late fee of rupees five.

Period for the purpose of section 14.

11. (1) Where the birth of any child had been registered without a name, the parent or guardian of such child shall within 12 months from the date of registration of the birth of the child, give information regarding the name of the child to the Registrar either orally or in writing.

Provided that if any such information is given after the period of 12 months, subject to the provisions of sub-section (4) of section 23, the Registrar shall,

(a) if the register is in his possession, forthwith enter the name in the register on payment of a late fee of rupees two and

(b) if the register is not in his possession, and if the information is given orally, make a report giving necessary particulars, and if the information is given in writing, forward the same to the officer specified by the State Government in this behalf for making the necessary entry on payment of a late fee of rupees two.

(2) The parent or the guardian, as the case may be, shall also present to the Registrar the copy of the extract given to him under section 12 or certified extract issued to him under section 17, and on such presentation the Registrar shall make the necessary endorsement relating to the name of the child or take action as laid down in clause (b) of the proviso to sub-rule (1).

Correction or cancellation of entry in the register of births and deaths under section 15.

12. (1) If it is reported to the Registrar that clerical or formal error has been made in the register or if such error is otherwise noticed by him and if the register is in his possession, the Registrar shall enquire into the matter and if he is satisfied that any such error has been made, he shall correct the error (by correcting or cancelling the entry) as provided in section 15 and shall send an extract of the entry showing the error and how it has been corrected to the State Government or the officer specified by it in this behalf.

(2) In the case referred to in sub-rule (1) if the register is not in his possession, the Registrar shall make a report to the State Government or the officer specified by it in this behalf and call for relevant register and after enquiring into the matter, if he is satisfied that any such error has been made, make the necessary correction.

(3) Any such correction as mentioned in sub-rule (2) shall be countersigned by the State Government or the officer specified by it in this behalf when the register is received from the Registrar.

(4) If any person asserts that any entry in the register of births and deaths is erroneous in substance, the registrar may correct the entry in the manner prescribed under section 15 upon production by that person a declaration setting forth the nature of the error and facts of the case made by two credible persons having knowledge of the facts of the case.

(5) Notwithstanding anything contained in sub-rule (1) and Sub-rule (4), the Registrar shall make report of any correction of the kind referred to therein giving necessary details to the State Government or the officer specified in this behalf.

(6) If it is proved to the satisfaction of the Registrar that any entry in the register of births and deaths has been fraudulently or improperly made, he shall make a report giving necessary details to the officer authorised by the Chief Registrar by general or special orders in this behalf under section 25 and on hearing from him take necessary action in the matter.

(7) In every case in which an entry is corrected or cancelled under this rule, intimation thereof should be sent to the permanent address of the person who has given information under section 8 or section 9.

13. (1) The register of births still births and deaths to be kept by the Registrar under section 16 shall be in three parts as set out in Form Nos. 11, 12 and 13 respectively and in each part of the register, the event shall be numbered serially and for each calendar year.

(2) A new register shall be opened on the first day of January of each year.

(3) An event which occurred in any previous year shall be recorded in the register for the year in which it is reported;

Provided that no entry shall be interpolated between two entries recorded earlier.

14. (1) The fees payable for a search to be made or an extract to be issued under section 17 shall be as follows :—

- (a) search for a single entry in the first year for which the search is made

Re. 1.00

Form of register under section 16.

Fees and postal charges payable under section 17.

- (b) for every additional year for which the search is continued Re. 1.00
- (c) for granting extract relating to each birth or death. Re. 1.00

(2) Any such extract in regard to a birth or death shall be issued by the Registrar or the officer authorised by the State Government in this behalf in Form No. 9 or, as the case may be, Form No. 10 and shall be certified in the manner provided for in section 76 of the Indian Evidence Act, 1872.

t of 1872.

(3) Any such extract may be furnished to the person asking for it by post on payment of the postal charges therefor.

Interval and forms of periodical returns under section 19(1).

15. (1) Every Registrar, including the Registrar for a Municipality, with a population less than 30,000 shall send to the Chief Registrar or the officer specified by him in this behalf on or before the 5th day of each month, a true copy of the entries in register of births and deaths relating to the month immediately preceding.

(2) The officer so specified shall forward all such copies of the entries in the register of births and deaths received by him to the Chief Registrar not later than the 10th of that month.

(3) The Registrar for a Municipality with a population more than 30,000 shall send to the Chief Registrar in Form No. 14 a weekly return of births and deaths within 7 days of the expiry of the week to which the information relates, and Form No. 15 a monthly return of births and deaths by the end of the month following the month to which the information relates.

(4) The Registrar for a Cantonment shall send to the Chief Registrar or the officer specified by the Chief Registrar in this behalf, a weekly return of births and deaths in Form No. 14 within 4 days of the expiry of the week to which the information relates and a monthly return of births and deaths in Form No. 15 by the end of the month following the month to which the information relates.

Statistical report under 19(2).

16. The statistical report under sub-section (2) of section 19 shall be in Form No. 16 and shall be compiled for each year before the 31st July of the year immediately following and shall be published as soon as may be thereafter but in any case not later than five months from that date.



Conditions for  
compounding  
offences under  
section 23.

17. (1) Any offence punishable under section 23 may, either before or after the institution of original proceeding under this Act, be compounded by an officer authorised by the Chief Registrar by a general or special order in this behalf if the officer so authorised is satisfied that the offence was committed through inadvertence or oversight or for the first time.

(2) Any such offence may be compounded on payment of such sum, not exceeding rupees fifty for offence under sub-section (1), (2) and (3) and rupees ten for offence under sub-section (4), of section 23 as the said officer may think fit.

Registers and  
other records  
under section  
30(2)(k).

18. (1) The register of births and deaths shall be a record of permanent importance and shall not be destroyed.

(2) All information received by the Registrar under sections 8 and 9 and the Certificate as to the cause of death furnished under sub-section (3) of section 10 of the Act shall form an integral part of the register of births and deaths and shall not be destroyed.

(3) Every register of births and deaths and the forms relating to the entries therein shall be retained by the Registrar in his possession for a period of twelve months after the end of the calendar year to which it relates and such register and forms shall thereafter be transferred for safe custody to such officer as may be specified by the State Government in this behalf.

19. All fees payable under the Act may be paid in cash or by money order or postal orders.

By order of the Governor

Sd/- A. Sinha

Secretary to the  
Government of Tripura.

Form No. 1.

(See rule 4)

Report on the Working of the Act.

1. Brief description of State, its boundaries and revenue districts.
2. Changes in Administrative Areas.
3. Explanation about the differences in Areas.
4. Changes in Registration Area-Extension.
5. Administrative set up of the registration machinery at various levels.
6. General responses of the public towards this Act.
7. Notification of births and deaths.
8. Progress in the medical certification of cause of death.
9. Maintenance of Records.
10. Search of births and deaths register for issue of Certificates.
11. Delayed registrations.
12. Prosecutions and compounding of offences.
13. Difficulties encountered in implementation of the Act.
  - i) Administrative
  - ii) Others
14. Orders and Instructions issued under the Act.
15. General remarks.

FORM No. 2  
(See rule 5)

LIVE BIRTH REPORT

Serial No.

REGISTRATION UNIT/VILLAGE/TOWN/MUNICIPALITY/  
CANTONMENT ... .. TALUK/TEHSIL/BLOCK/  
THANA ... .. DISTRICT ... ..

1. Date of birth
2. Sex Male/Female
3. Name of Child
4. \*Place of birth
5. Permanent residential address
6. Father's
  - i) Name
  - ii) Literacy
  - iii) Occupation
  - iv) Nationality
  - v) Religion
7. Mother's
  - i) Name
  - ii) Literacy
  - iii) Occupation
  - iv) Nationality
  - v) Religion
8. Age of mother in completed years at confinement.
9. Order of birth  
(Number of live birth including the birth registered).
10. @Type of attention at delivery
11. Informant's
  - i) Name
  - ii) Address

Late fee of Rs. ... .. as per crossed Postal order No. ... ..  
... .. dt. ... .. of Post Office ... .. or Registrars  
receipt No. ... .. dt. ... .. attached.

Please strike off if not applicable).

Date ... ..

Signature or left, thumb mark  
of the informant.

\*If the delivery took place in hospital or any other institution write "Hospital" or "Institution" giving its name, otherwise give full postal address of the place of birth.

@If the delivery was conducted in a hospital or maternity home write the name of institution otherwise mention whether it was conducted by a qualified or un-qualified mid-wife and give her name.

- NOTE : 1. In the case of illegitimate birth the word 'illegitimate' should be entered in the remarks cols. and no person's name should be entered as the that of the father, unless there is a joint request of the mother and the person acknowledging himself to be father of the child.
2. In the case of multiple births make separate entry for each and reference in the remarks columns.
3. If the person is a non-worker, insert the work 'Nil' in the column for occupation.

FORM No. 3

( See rule 5 )

Serial No.

STILL BIRTH REPORT  
REGISTRATION UNIT/VILLAGE/TOWN/MUNICIPALITY/CAN-  
TONMENT, ..... TALUK/TEHSIL/BLOCK/THANA .....  
DISTRICT.....

1. Date of birth
2. Sex Male/Female
3. \*Place of birth
4. Permanent residential address of parent
5. Father's
  - i) Name
  - ii) Literacy
  - iii) Occupation
  - iv) Nationality
  - v) Religion
6. Mother's
  - i) Name
  - ii) Literacy
  - iii) Occupation
  - iv) Nationality
  - v) Religion
7. Age of mother in completed years at confinement
8. @ Type of attention at delivery
9. Informant's
  - i) Name
  - ii) Address

Late fee of Rs. \_\_\_\_\_ as per Crossed Postal Order No. \_\_\_\_\_  
dt. \_\_\_\_\_ of Post Office \_\_\_\_\_ or Regi-  
strar's receipt No. \_\_\_\_\_ dt. \_\_\_\_\_ attached.  
(Please strike off if not applicable)

Date... ..

Signature or left thumb mark  
of the informant.

\*If the delivery took place in hospital or any other institution, write "Hospital" or "Institution" giving its name, otherwise give full postal address of the place of birth.

@If the delivery was conducted in a hospital or maternity home write the name of institution otherwise mention whether it was conducted by a qualified or un-qualified mid-wife and give her name.

- NOTE:
1. In the case of illegitimate birth the word 'illegitimate' should be entered in the remarks column and no person's name should be entered as the that of the father, unless there is joint request of the mother and the person acknowledging himself to be father of the child.
  2. In case of multiple births make separate entry for each and a reference in the remarks column.
  3. If the person is a non-worker, insert the word 'Nil' in the column for occupation.

FORM NO. 4  
( See rule 5 )  
DEATH REPORT

Serial No.....

REGISTRATION UNIT/VILLAGE/TOWN/MUNICIPALITY/  
CANTONMENT... .. TALUK/TEHSIL/  
BLOCK/THANA... .. DISTRICT...

1. Date of death
2. Full name of the deceased
3. Name of the father/husband
4. Place of death
5. Age
6. Sex, Male/Female
7. Marital Status
8. Occupation
9. Religion
10. Nationality
11. (@Permanent residential address
12. Cause of death
13. Whether medically certified (yes/no)
14. Kind of medical attention received, if any
15. Informant's
  - i) Name
  - ii) Address

Late fee of Rs.... .. as per Crossed Postal order No.... ..  
dt.... .. of Post office... .. /or Registrar's  
receipt No. ... dt.... .. the attached.

( Please strike off if not applicable ).

Date .. .. Signature or left thumb mark  
informant.

(@The address of the parents, in case of a child, husband/late husband in case of married women/widow and deceased if independent, are to be given in this column.

- NOTE :
1. If the cause of death is not medically certified ascertain the cause from the list of important causes of death.
  2. If the deceased was over 1 year of age, give age in completed years. If the deceased was under 1 year of age, give age in months and if below 1 month, give age in completed number of days and if below one day in hours.
  3. If the person is a non-worker, insert the word 'Nil' in the column for occupation.

FORM NO. 5

( See rule 7 )

Notification form for a birth

REGISTRATION UNIT/TOWN/VILLAGE/MUNICIPALITY/

CANTONMENT... .. TALUK/TEHSIL/

BLOCK/THANA... .. DISTRICT.

Sl. No.	Date of Birth.	Sex of the Child	Place of birth (with full address)	Name and local address of parent
1	2	3	4	5

Signature of the person notifying  
Name and Designation  
Date

For the use of Registration Office

- (a) Whether registered or not.
- (b) If 'Yes' (i) Annual serial number in the register.  
(ii) Date of registration.
- 'No' (i) Date of issuing the notice. (See Section 21)  
(ii) Date of Registration.  
(iii) Date of prosecution.



FORM NO. 6

(See rule 7)

Notification Form for a still Birth

REGISTRATION UNIT/VILLAGE/TOWN/MUNICIPALITY/

CANTONMENT...

...

...

TALUK/TEHSIL/BLOCK/

THANA...

...

...

DISTRICT.

Sl. No.	Date of Still Birth.	Sex of the Child.	Place of Still birth (with full address)	Name and local address of parent.
1	2	3	4	5

Signature of the person notifying  
Name and Designation  
Date

For the use of Registration Office.

- (a) Whether registered or not.
- (b) If 'Yes'
- (i) annual serial number in the register.
  - (ii) Date of registration.
- 'No'
- (i) Date of issuing the notice. (See Sec. 21)
  - (ii) Date of registration.
  - (iii) Date of prosecution.

FORM NO. 7  
(See rule 7)

Serial No.

Notification form for a Death

REGISTRATION UNIT/VILLAGE/TOWN/MUNICIPALITY/CANTON-  
MENT..... TALUK/TEHSIL/BLOCK/THANA.....DISTRICT.

Sl. No.	Name and address of the deceased*	Sex	Age at death	Date of death	Place of death with full address
1	2	3	4	5	6

Signature of the person of notifying  
Name and Designation  
Date

For the use of Registration Office

- (a) Whether registered or not
- (b) If 'Yes'
  - (i) Annual Serial number in the register
  - (ii) Date of registration
- 'No' (i) Date of issuing the notice  
(See section 21)
- (ii) Date of registration
- (iii) Date of prosecution

\*In the case of a child without a name, the name of parent may be given.

FORM NO. 8  
(See rule 8)

MEDICAL CERTIFICATE OF CAUSE OF DEATH

for use  
by office.

Name of deceased	Sex	Marital status	Date of birth	Date of death
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RESIDENT OF—			AGE				
Area	District	State	Years	Months	Days	Hours	Minutes

I hereby certify that I attended deceased from .....  
to... .. and last saw him on ... ..

\*CAUSE OF DEATH

DISEASE OR CONDITION DIRECTLY LEADING(a)

I

TO DEATH

(This does not mean the mode of dying e. g. heart failure, asthenia, etc. It means the disease, injury, or complication which caused death)

Due to (or as a consequence of)

ANTICEDENT CAUSES

Morbid conditions, if any, giving rise to the above cause stating the underlying condition last.

(b).....  
du to (or as a consequence of)  
(c).....

II

OTHER SIGNIFICANT CONDITIONS

Contributing to the death, but not related to the disease or condition causing it.

Approximate interval between onset and death

\_\_\_\_\_  
\_\_\_\_\_

IF DECEASED WAS A FEMALE

Was the death associated with pregnancy..... Duration-Weeks  
(Yes or no)

Was there a delivery ? .....  
(Yes or no)

If death was due to external causes (violence) fill in also the follow-  
ing : Accident, suicide or homicide ?... ..

Date of injury... .. How did injury occur ? ... ..

Signed by..... Designation..... M. B. B. S. RMP etc.

Registration No.....

Address..... Date.....

\*Out of (a), (b) and (c) etc. underlying cause of death may be marked  
( ) by the medical practitioner.

FORM NO. 9  
(See rule 9)

GOVERNMENT OF...  
DEPARTMENT OF...

CERTIFICATE OF BIRTH

issued under section 12 of the Registration  
of Births and Deaths  
Act, 1969

This is to certify that the following information has been taken from the original record of birth which is in the register for... of Tehsil... of (local area)

District... of State...  
Name...  
Sex...  
Date of Birth...  
Place of Birth...  
Name of Father/Mother  
Nationality of Father/Mother

Registration No...  
Date of Registration...  
Permanent Address of Father/Mother

Signature of issuing authority.  
Seal  
Date...

FORM NO. 12

( See rule 9 )

GOVERNMENT OF ... ..  
DEPARTMENT OF ... .. CERTIFICATE OF DEATH\*

issued under Section 12 of the Registration  
of Births & Deaths  
Act, 1969.  
issued under Section 17

This is to certify that the following information has been taken from the  
original record of death which is in the register for ... ..

( local area )

Of Tehsil... .. of District... ..  
Name... .. of State... ..  
Sex... .. Nationality... ..  
Date of Death... .. Permanent Address  
Name of Father/Mother/Husband... .. Registration No... ..  
Place of Death... .. Date of Registration... ..

Signature of issuing  
authority

— Seal —  
Date... ..

\*Note : In the case of death, no disclosure shall be made of particulars  
regarding the cause of death as entered in the Register.

See proviso to Sub-Section 17(I).

FORM NO. 11

( See Rule 13 )

REGISTER OF BIRTHS AND DEATHS

YEAR... .. DISTRICT... ..

Part I LIVE BIRTHS

TALUK/TEHSIL/BLOCK/THANA.

REGISTRATION UNIT/VILLAGE/TOWN/MUNICIPALITY/CANTONMENT.

Serial Number	Date of Birth		Sex	Name	Place of Birth*	Father				Mother				Age of Mother in completed years at confinement	Order of birth (i.e.) No. of live births including the birth registered	Type of attention at delivery @	Name	Address	Signature or left thumb mark of the informant if the information is given orally	Signature of Registrar/Sub-Registrar.	Remarks.		
	Registration	Birth				Name	Literacy	Occupation	Nationality	Religion	Name	Literacy	Occupation									Nationality	Religion
1	2	3	4	5	6	7	8	8	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24

\* If the delivery took place in hospital or any other institution, write "Hospital" or "Institution" giving its name, otherwise give full postal address of the place of birth.

- NOTE: 1. In the case of illegitimate birth the word 'illegitimate' should be entered in the remarks cols. and no person's name should be entered as the that of the father, unless there is a joint request of the mother and the person acknowledging himself to be father of the child.
2. In the case of multiple births make separate entry for each and a reference in the remarks cols.
3. If the person is a non-worker, insert the word 'Nil' in the col. for occupation.

@ If the delivery was conducted in a hospital or maternity home, write the name of institution otherwise mention whether it was conducted by a qualified or un-qualified mid-wife and give her name.

Year... ..  
 District... ..

FORM NO. 12

( See rule 13 )

REGISTER OF BIRTHS AND DEATHS

Part II—STILL BIRTHS

TALUK/TEHSIL/BLOCK/THANA

REGISTRATION UNIT/VILLAGE/TOWN/MUNICIPALITY/CANTONMENT.

Serial Number	Date of		Registration	Birth	Sex	Place of Birth*	Permanent residential address of Parent	Father's				Mother's				Informant's			Remarks.		
	Birth	Registration						Name	Literacy	Occupation	Nationality	Religion	Name	Literacy	Occupation	Nationality	Religion	Age of mother in completed years at confinement		Type of attention at delivery @	Name
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22

\* If the delivery took place in hospital or any other institution, write "Hospital" or "Institution" giving its name, otherwise give full, postal address of the place of birth.

@ If the delivery was conducted in a hospital or maternity home, write the name of institution otherwise mention whether it was conducted by a qualified or un-qualified mid-wife and give her name.

- NOTE :
1. In the case of illegitimate birth the word 'illegitimate' should be entered in the remarks column and no person's name should be entered as the that of the father, unless there in a joint request of the mother and the person acknowledging himself to be the father of the child.
  2. In case of multiple births make separate entry for each and a reference in the remarks cols.
  3. If the person is a non-worker, insert the word 'Nil' in the column for 'occupation'.



FORM No. 13  
(See rule 13)

REGISTER OF BIRTHS AND DEATHS  
PART III DEATHS

Year.....

TALUK/TEHSIL/BLOCK/THANA.  
REGISTRATION UNIT/VILLAGE/TOWN/MUNICIPALITY/CANTONMENT.....DISTRICT.....

Serial Number	Date of		D E C E A S E D														Remarks			
	Registration	Death	Name	Name of father/husband	Place of death	Age	Sex	Marital status	Occupation	Religion	Nationality	Permanent residential address @	Cause of Death	Whether medically certified or not	Kind of medical attention received, if any	Name		Address	Signature or left thumb mark of the informant if the information be given orally	Signature of the Registrar/Sub-Registrar
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21

@ The address of the parents, in case of a child, husband/late husband in case of married women/widow and deceased if independent are to be given in this column.

Note : 1. If the cause of death is not medically certified ascertain the cause from the list of important cause of death.

2. If the deceased was over 1 year of age, give age in completed years, if the deceased was under 1 year of age give age in completed months and if below 1 month, give age in completed number of days and if below one day in hours.

3. If the person is a non-worker, insert the word 'Nil' in the column for occupation.

FORM No. 14

[ see rule 15 (3) and (4) ]

Weekly return of births and deaths in.....town for the week ending..... Mid year population.....

Registration unit	Latest census population		Live Births.			Deaths			Rates			Deaths from																													
	Covered	Total	P	M		P	M		Brith Rate	Death Rate	Deaths from																														
				F	F		F	F			Cholera	Small Pox	Plague	Fever	Dysentery & Diarrhoea	Respiratory Diseases	Deliveries & complications of pregnancy i.e. maternal deaths	Accidents of injuries	Other Causes	Infant Deaths																					
2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22																					
Total																																									

NOTE : Still Births are not to be included in the live births or deaths.





FORM NO. 15  
[ See rule 15(4) ]

Vital Statistics for the month... .. year.. .. in Municipality/Cantonment of... ..

Part C—Five Births by sex, religion, literacy and occupation of parents.

Births Orders	Father										Mother													
	Religion					Literacy					Occupation*					Literacy					Occupation*			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15-23	24	25	26	27	28	29	30	31-39	40	
	Hindus	Muslims	Christians	Sikhs	Budhists	Jains	Others	Graduate & above	Hr. Secondary, Matriculation or equivalent examination	Middle School	Other Literates	Illiterates	Total	Cultivators	Non-workers	Graduate & Above	Hr. Secondary, Matriculation or equivalent examination	Middle School	Other Literates	Illiterate	Total	Cultivators	Non-workers	

\* (1) Cultivators (2) Agricultural labourers (3) Professional, Technical and Related workers (4) Administration, Executive and Managerial workers (5) Clerical workers (6) Sale workers (7) Service workers (8) Farmers, fisherman, Hunters Loggers etc. and Related workers, (9) Production and other related workers, Transport Equipment Operators and Labourers (10) Non-workers.

Over 10  
Not known

FORM NO. 13  
[ See rule 151(4) ]

Vital Statistics for the month... .. year... .. in Municipality/Cantonment of... ..  
PART D—Deaths registered by type of certifier, type of attention at Death, religion, marital status and occupation.

Regis- tration Unit	Latest Census Popula- tion	Total Deaths	Kind of medi- cal attention	Religion											Marital Status	Occupation*	
				Others	Hindus	Muslims	Christians	Sikhs	Buddhists	Jains	Others	Never married	Currently married	Widowed			Separated or divorced
Total	Covered	Total	Institutional	11	12	43	14	15	16	17	18	19	20	21	22	23-31	32
	Covered	No. medically certified	Qualified medical Practitioner (Allopathy)	10													
	Covered	Total	Qualified medical Practitioner (other systems)	9													
			Others	8													
				7													
				6													
				5													
				4													
				3													
				2													
				1													

M

F

P  
\*(1) Cultivators (2) Agricultural labourers (3) Professional, Technical and Related workers (4) Administrative, Executive and Managerial workers (5) Clerical workers (6) Sale workers (7) Service workers (8) Farmers, fishermen, Hunters, Loggers etc. and Related workers (9) Production and other Related workers, Transport Equipment Operators and Labourers, (10) Non-worker.

FORM NO. 15

[ See rule 15 (4) ]

Vital Statistics for the month..... year in Municipality/Cantonment of.....

Part E Causes of death by age and sex.

Code Number	Cause of Death *	Sex	Total	Age Group
1	Below 24 Hours			
2	1-7 days			
3	7 days below 1 month			
4	1-3 months			
5	3-6 months			
6	6-9 months			
7	9 months-1 year			
8	1-4 years			
9	5-9 years			
10	10-14 years			
11	15-19 years			
12	20-24 years			
13	25-29 years			
14	30-34 years			
15	35-39 years			
16	40-44 years			
17	45-49 years			
18	50-54 years			
19	55-59 years			
20	60-64 years			
21	65-69 years			
22	70-74 years			
23	75+			

(M)

(F)

\* The list of Causes of Death would be as prescribed by the Registrar General, India.

FORM NO. 15  
( See rule 15 )

( FORM NO. 16 )

( i )

Table I(a) : Census population ( to the nearest-thousand ) of district

Sl. No.	District.	Total Population	Rural		Urban		Population of town each with population 30000 and over.	
			Male	Female	Males	Female	Male	Female
1	2	3	4	5	6	7	8	9
1 A	19							
	19							
2 B	19							
	19							
3 C	19							
	19							
Total								



(FORM NO. 16)

( ii )

Table I(b) : Census Population ( to the nearest thousand ) of districts by religion

No.	District	Rural				Urban			
		Hindus	Muslims	Christians	Others	Hindus	Muslims	Christians	Others
1	2	3	4	5	6	7	8	9	10
1. A	19								
	19								
2. B	19								
	19								
3. C	19								
	19								

Note :  
Population of any special religion, cultural and social group selected will also be shown separately.





( Form No. 15 )

( vii )

Table 2(d)—Vital Rates of Individual Towns.

Sl. No.	Town	Live Births Rate*	Death Rate*	Infant Death Rate*
1	2	3	4	5
		6	7	8
		9	10	11
		12	13	14

\* The rates for four consecutive years (the 'current' year and three preceding years) should be given.

( viii )

( Form No. 16 )

Table 3(a) : Live Birth by month and according to area.

Month	Live Births	
	Rural	Urban
1	2	3
		4

January  
 February  
 March  
 April  
 May  
 June  
 July  
 August  
 September  
 October  
 November  
 December  
 Yearly  
 Total

( Form No. 16 )

( K )

Table 3(b)—Live Births by the type of attention at delivery.

Months	Total Births	Rural		Urban including towns with population less than			Towns with population and over.						
		Insti-tutional	Domiciliary	Insti-tutional	Domiciliary		Insti-tutional	Domiciliary					
					Physician, Un-trained mid-wife	Nurse and trained mid-wife			Physician, Un-trained mid-wife	Nurse and trained mid-wife	Others		
1	2	3	4	5	6	7	8	9	10	11	12	13	14
January													
February													
March													
April													
May													
June													
July													
August													
September													
October													
November													
December													
Yearly													
Total													

NOTE : Some States may find it more convenient to show only yearly totals, and not month by month.



(FORM NO. 16)

Table 5(a)—Live Births according to their birth order by religion and father's literacy group for individual towns

Town	Hindus			Muslims			Christians			Others			Total Births			Birth order								
	Graduate & above	Hr. Secondary, Matriculation or equivalent examination	Rest	Total	Graduate & above	Hr. Secondary, Matriculation or equivalent examination	Rest	Total	Graduate & above	Hr. Secondary, Matriculation or equivalent examination	Rest	Total	Graduate & above	Hr. Secondary, Matriculation or equivalent examination	Rest		Total							
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	1	
																								2
																								3
																								4
																								5
																								6
																								7
																								8
																								9
																								10
																								Over 10
																								Not Stated

Note : Total figures for "all towns" will also be shown.

FORM NO. 16

( xii )

Table 5(b)—Live births by age of mother and order of birth for individual towns

Age of Mother	Total Birth	BIRTH ORDER												
		1	2	3	4	5	6	7	8	9	10	Not stated		
Below 15 years														
15—19 "														
20—24 "														
25—29 "														
30—34 "														
35—39 "														
40—44 "														
45—49 "														
50 & over"														

Note : No. of births for which information is not given.....  
Total figures for all towns will also be shown.



(FORM NO. 16)

(xiii)

Table 6—Deaths by sex and Age

Age	Total			Rural			Urban		
	M	F	P	M	F	P	M	F	P
	1	2	3	4	5	6	7	8	9

Below 1 yr,  
1-4  
5-14  
15-24  
25-44  
45-64  
65-74  
75 and over

(FORM NO. 16)

(xiv)

Table 7—Deaths by Month

Month	Total Deaths		Rural		Urban	
	M	F	M	F	M	F
1	2	3	3	4	4	4

January  
February

(Form No. 15)

Table 7(a)—Deaths from Cholera by month.

Month	Total Deaths	Rural		Urban	
		1	2	3	4
January					
February					

(Form No. 16)

Table 7(b)—Deaths from Small Pox by Month.

Month	Total Deaths	Rural		Urban	
		1	2	3	4
January					
February					

(Form No. 16)

( xvii )

Table 7(c)—Deaths from Plague by Month.

Month	Total Deaths	Rural	Urban
1	2	3	4
January			
February			

( xviii )

Table 8—Total Deaths in each District by sex and Religion.

Sl. No.	District	Total	Hindu		Muslim		Christian		Others					
			M.	F.	M.	F.	M.	F.	M.	F.	P.			
			4	5	6	7	8	9	10	11	12	13	14	15
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

NOTE : Any special religious, cultural or social group will also be shown as a sub-group under 'Others'.

Form No. 15)

(viii)

Table 9 (a).—Distribution of deaths in a district by cause

Sl. No.	District	Total Deaths		Cholera		Small Pox		Plague etc.	
		M	F	M	F	M	F	M	F
1	2	3	4	5	6	7	8	9	10

Rural

Urban

Total

(ix)

Form No. 16)

Table 9 (b).—Distribution of deaths in the State by medically certified cause, age &amp; Sex

Cause	Total	Below 1 year		1—4 year		5—14 years		15—24 years		25—44 years		45—64 years		65 & over	
		M	F	M	F	M	F	M	F	M	F	M	F	M	F
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

Rural

Urban

(xxi)  
 Table 9 (c)—Deaths from specified diseases in towns each with population... .. and over as of the last census  
 (Form No. 16)

Sl. No.	Town	Total Deaths	Specified Diseases
1	2	3	4

\* The list of specified diseases would be enumerated by Registrar General, India.

(xxii)  
 Table 10 : Infant deaths in districts by sex and religion  
 (Form No. 16)

Sl. No	District	Total	Hindus		Muslims		Christians		Others					
			M	F	P	M	F	P	M	F	P			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
A														
B														
C														

Note : Any special religious, cultural or social group will also be shown as a sub-group under 'Others'.



(FORM NO. 16)

Table 12(b)—Similar data for certain specified diseases by age may be shown for urban areas or only for towns with population.....  
and over as may be finally decided by the Registrar General, India. Instances of the type of such diseases are Tetanus, Diphtheria,  
Whooping Cough, Polio, Pulmonary Tuberculosis etc.

(FORM NO. 16)

(xxvi)

Table 13 : Maternal deaths in the State by age at death

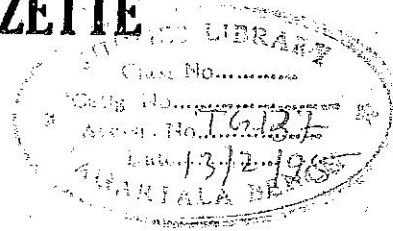
Age at death	Total maternal death				
	1	2	3	4	5
			Rural	Urban excluding towns with population..... and over	Towns with population..... and over
Below 15					
15—19					
20—24					
25—29					
30—34					
35—39					
40—44					
45—49					
50 and above					
Age not stated					
All ages.					

TRIPURA



GAZETTE

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BOOK No. G. R.  
PAGE No. 201

PART-I—Orders and Notifications by the Government of Tripura,  
the High Court, Government Treasury etc.

## GOVERNMENT OF TRIPURA

## HEALTH AND FAMILY WELFARE DEPARTMENT

No.F.10(72)-SBHI/86.

Dated, Agartala the 13th February, 1987.

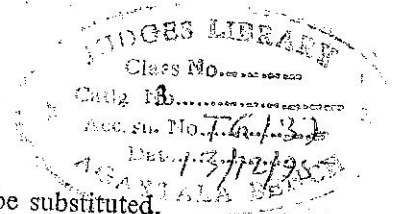
## NOTIFICATION

In exercise of the powers conferred by section 30 of the Registration of Births and Deaths Act, 1969, the State Government with the approval of the Central Government hereby makes the following Rules to amend the Tripura Registration of Births and Deaths Rules, 1975, namely :—

- (1) The Rules may be called the Tripura Registration of Births and Deaths (Amendment) Rules, 1984.
- (2) These Rules shall come into force on and from the date of their publication in the Official Gazette.
2. For sub-rule (2) of rule 5 of the Tripura Registration of Births and Deaths Rules, 1975 (here-in-after called the principal rules) the following shall be substituted, namely :—“(2) The information referred to in sub-rule (1) shall be given within 20 days from the date of birth still birth or death.”
3. For sub-rule (2) of rule 7 of the principal rules the following shall be substituted, namely :—
  - “(2) The information referred to in sub-rule (1) shall be given within 20 days from the date of birth, still birth or death.”
4. In rule 10 of the principal rules :—
  - (i) In sub-rule (1) for the words ‘Rupee one’ the words ‘Fifty paise’ shall be substituted.



- (ii) In sub-rule (2) for the words "Rupees three" the words "Rupee one" shall be substituted, namely :—
5. For the proviso to sub-rule (1) of Rule 11 the following shall be substituted, namely :—
- " provided that if the information is given after the aforesaid period of 12 months but within a period of 15 years, which shall be reckoned—
- (i) In case where the registration had been made prior to the date of commencement of the Registration of Births and Deaths (Amendment) Rules, 1987 from such date, or
- ii) In case where the registration is made after the date of commencement of the Registration of Births and Deaths (Amendment) Rules, 1987 from the date of such registration, subject to the provisions of sub-section (4) of section 23, the Registrar shall,
- (a) if the registrar is in his possession, forthwith enter the name in the register on payment of a late fee of rupees two, and
- (b) if the Register is not in his possession and if the information is given orally, make a report giving necessary particulars and, if the information is given in writing, forward the same to the officer specified by the State Government in this behalf for making the necessary entry on payment of late fee of rupees two.
6. In rule 14 of the principal rules —
- (i) for sub-rule (1), the following shall be substituted, namely :—
- (1) The fees payable for a search to be made, an extract or a non-availability certificate to be issued under section 17, shall be as follows :—
- (a) search for single entry in the first year for which the search is made—Re. 1.00
- (b) for every additional year for which the search is continued Re. 1.00
- (c) for granting extract relating to each birth or death Re. 1.00.
- (d) for granting non-availability certificate of birth or deaths— Re. 1.00
- (ii) for the existing sub-rule (3), the following shall be substituted, namely :—
- "(3) If any particular event of birth or death is not found registered or the register of births and deaths of a particular year is lost or destroyed, the Registrar shall issue a non-availability certificate in Form No. 17 or Form No. 18 or Form No. 19 or Form No. 20, as the case may be.
- (4) Any such extract or non-availability certificate may be furnished to the person asking for it or sent to him by post on payment of the postal charges therefore"



7. For rule 15 of the principal rules, the following shall be substituted, namely :—

(1) Every Registrar, including the Registrar for a Municipality or Municipal Corporation or Cantonment or Industrial Township or Project Township with a population less than 30,000, shall send to the Chief Registrar or the officer specified by him in this behalf, on or before the 5th of each month, a true copy of the entries in the register of births and deaths relating to the month immediately preceding.

(2) The officer so specified shall forward all such copies of the entries in the register of births and deaths received by him to the Chief Registrar not later than the 10th of that month.

(3) The Registrar for a Municipality or Municipal Corporation or Cantonment or Industrial Township or Project Township with a population of 30,000 or more shall send to the Chief Registrar or the officer specified by him in this behalf, in Form No. 15, a monthly return of births and deaths by the end of the month following the month to which the information relates.

8. For rule 18 of the principal rules, the following rule shall be substituted, namely :—

(1) The Register of births and deaths shall be recorded of permanent importance and shall not be destroyed.

(2) All information received in Form Nos. 2, 3, and 4 by the Registrar under sections 8 and 9 and the Court orders and orders of the specified authorities granting permission for delayed registration received under section 13 by the Registrar, shall form an integral part of the register of births and deaths and shall not be destroyed.

Provided that in a case where the information so received has been entered in the said register by the Registrar and such entry is signed or marked by thumb impression by the informant in such register, the documents relating to the information so received shall be preserved for a minimum period of 5 years.

(3) The certificate as to the cause of death furnished under sub-section (3) of the section 10 shall be retained for a period of at least 5 years by Chief Registrar or the officer specified by him in this behalf.

(4) All information received in Form Nos. 5, 6 and 7 under Sub-section (1) of section 10 shall be retained by the Registrar for a period of twelve months.

(5) Every register of births and deaths and the forms relating to the entries therein shall be retained by the Registrar in his officer for a period of twelve months after the end of the calendar year to which it relates and such register and forms shall thereafter be transferred for safe custody to such officer as may be specified by the State Government in this behalf."

9. Form No. 14 appended to the principal rules shall be deleted.

10. After Form No. 16 appended to the principal rules the following Forms shall be appended, namely :—

"FORM NO. 17"  
(See Rule 14)

GOVERNMENT OF.....

DEPARTMENT OF.....

Non-availability Certificate : issued under section 17 of the Registration of births and deaths Act. 1969.

This is to certify that a search has been made on the request of Shri/Smt./  
Kum.....son/wife/daughter of  
.....for the birth/death  
certificate of.....son/wife  
/daughter of.....in the registration records  
relating to .....of.....

Local area)

(Tehsil)

of .....of .....

PT

(District)

and found that the original register of births/deaths for the year.....is  
not available.

Signature of the issuing authority,

SEAL :

Date :

'FORM NO. 18'  
(See Rule 14)

GOVERNMENT OF.....

DEPARTMENT OF.....

Non availability Certificate : issued under section 17 of the Registration of Births and Deaths Act, 1969.

This is to certify that a search has been made on the request of Shri/Smt./  
Kum.....son/wife/daughater of  
.....in the registration records for  
the year(s).....relating to.....  
.....of.....of.....  
(local area) (Tehsil) (District)  
..... of .....and found that the event  
(State)

relating to the birth/death of.....  
son/daughter/wife of.....was  
not registered.

Signature of issuing authority,

SEAL :

Date :



FORM NO. 19  
(See Rule 14)

GOVERNMENT OF.....

DEPARTMENT OF.....

Non-availability Certificate : issued under section 17 of the Registration of Births & Deaths Act, 1969.

This is to certify that a search has been made on the request of Shri/Smt. Kuni.....son/wife /daughter of..... in the registration records relating to ..... of ..... of (Local area) (Tehsil) ..... of ..... and found that (District) (State)

the register of births for the year..... is not available. However, the following information has been taken from the original records of reporting forms, received and filed under the Registration of Births and Deaths Act, 1969 at the above mentioned place.

- (i) Name.....
- (ii) Father's Name.....
- (iii) Mother's Name.....
- (iv) Sex.....
- (v) Residential Address.....
- (vi) Date of Birth.....
- (vii) Place of Birth.....

Signature of the issuing authority,

SEAL :

Date :

FORM NO. 20  
(See Rule 14)

GOVERNMENT OF.....  
DEPARTMENT OF.....

Non-availability Certificate : issued under section 17 of the Registration of Births & Deaths Act. 1969.

This is to certify that a search has been made on the request of Shri/Smt. Kum.....son/wife/daughter of.....in registration records relating to.....of (Local area).....of (Tehsil District).....and found that the register of deaths for the (State) year.....

.....is not available. However, the following information has been taken from the original record of reporting forms received and filed under the Registration of Births and Deaths Act, 1969 at the above mentioned place.

- (i) Name.....
- (ii) Father's/Mother's/Husbands' Name.....
- (iii) Sex.....
- (iv) Residential address.....
- (v) Date of death.....
- (vi) Place of death.....

Signature of the issuing authority,

SEAL :  
Date :

By order of the Governor,  
R. Datta  
Additional Secretary to the  
Government of Tripura.